

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF NIHAL PROJECTS LIMITED (“NPL”)

(Registered Office: 4, Synogouge Street, 4th Floor, Room No. 401, Kolkata- 700 001)

Further to the Public Announcement dated 21st October, 2011 (the “**Public Announcement**”), Corrigendum to the Public Announcement dated 8th December, 2011 (“**First Corrigendum to the Public Announcement**”) issued by VC Corporate Advisors Pvt. Ltd., (“**Manager to the Offer**”) on behalf of Wig Wam Finance and Investments Private Limited & Kalpatru Advisory Services Private Limited (hereinafter collectively referred to as the “**Acquirers**”) to the shareholders of Nihal Projects Limited (the “**Target Company**” or “**NPL**”) pursuant to and in compliance with regulation 10 & 12 and other applicable provisions of the Securities and Exchange Board of India (Substantial Acquisition of Shares & Takeovers) Regulations, 1997 and subsequent amendments thereto (hereinafter referred to as the “**Regulations**”). The shareholders of the Target Company are requested to note the following amendment with respect to the PA:

The Original and Revised Schedule of some of the major activities pertaining to the Offer is as under:

Activity	Original		Revised	
	Date	Day	Date	Day
Date of Publication of Public Announcement	22.10.2011	Saturday	22.10.2011	Saturday
Specified Date (for the purpose of determining the name of shareholder to whom the letter of offer will be sent)	28.10.2011	Friday	28.10.2011	Friday
Last Date for a Competitive Bid, if any	12.11.2011	Saturday	12.11.2011	Saturday
Date by which the Letter of Offer will be dispatched to the shareholders	01.12.2011	Thursday	22.02.2012	Wednesday
Date of Opening of the Offer	09.12.2011	Friday	27.02.2012	Monday
Last date for revising the Offer Price/ Number of Shares	19.12.2011	Monday	07.03.2012	Wednesday
Last date for Withdrawal of Acceptance by shareholders who have accepted the Offer	23.12.2011	Friday	14.03.2012	Wednesday
Date of Closing of the Offer	28.12.2011	Wednesday	17.03.2012	Saturday
Date by which acceptance/rejection would be intimated and the corresponding payment for the acquired shares and/or the share certificate for the rejected shares will be dispatched.	12.01.2012	Thursday	31.03.2012	Saturday

Terms used but not defined in this Corrigendum to the Public Announcement shall have the same meaning as assigned in the Public Announcement. The Acquirers accept full responsibility for the information contained in this Corrigendum to the Public Announcement and also for the fulfillment of their obligations as laid down in the Regulations.

This Corrigendum to the PA would also be available on the SEBI website at <http://www.sebi.gov.in>.

Issued by Manager to the Offer on behalf of the Acquirers:

MANAGER TO THE OFFER:



VC CORPORATE ADVISORS PVT. LTD.

SEBI REGN NO: INM000011096
(Contact Person: Ms. Neha Dalmia)
31, Ganesh Chandra Avenue,
2nd Floor, Suite No. 2C, Kolkata – 700 013
Tel. No.: - (033) 2225 3940 / 3941/ 4116,
Fax No.: (033) 2225 3941
Email: mail@vccorporate.com